

श्री अमृत नाहाटा (बाइमेर) : अभी गृह मंत्री जी ने हमें बतलाया कि यह उनकी जिम्मेदारी है। वह पार्लियामेंट के सदस्यों की कमेटी नहीं बनाना चाहते। मैं उनसे जानना चाहता हूँ कि सीमापुर में जिन झुग्गी झोंपड़ी वालों को ले जाकर बिठलाया गया है, उन की हालत क्या है वह खुद चल कर देखेंगे ? उन लोगों को आवास की ओर जिनदगी की किसी प्रकार की सुविधायें नहीं हैं, जिन की ओर से यहां कई बार शोर हुआ और पार्लियामेंट के सदस्यों ने सब तरह में आवाज उठाई। उन्होंने अपनी सारी कोशिशें कर लीं, लेकिन यहां के प्रशासन ने, जो बड़े-बड़े वहापारियों की, मकान मालिकों की बात करता है, ब्लैक-मार्केटियर्स और आदतियों और बनियों की बात करता है, उन गरीबों की बात नहीं सुनी। मैं गृह मंत्री जी से पूछना चाहूंगा कि उन गरीबों के पास सिवा इस के और क्या रास्ता था कि वह एकदम शान्तिपूर्ण और अनुशासित ढंग में प्रदर्शन करते। जब आप ने उनको न्याय नहीं दिया तब वह आन्दोलनात्मक तरीका अपनाने के लिये मजबूर हुये हैं। मैं यह भी प्रश्न पूछना चाहता हूँ कि क्या गृह मंत्री महोदय इस सदन को यह आश्वासन देंगे कि भविष्य में इन झुग्गी झोंपड़ी वालों को अपनी जगहों से हर्गिज नहीं हटाया जायेगा जब तक उन को रहने की पूरी सुविधा उपलब्ध नहीं की जायेगी ?

SHRI Y. B. CHAVAN : As far as going and visiting that area is concerned, I am always willing to go and see things for myself. There is no question about that. Even as it is, some of my colleagues have already gone there. The Deputy Minister of Works, Housing and Supply (Shri Iqbal Singh) went and visited that area more than once. I am getting some reports also about it.

As far as shifting is concerned, I have already assured this House that alternative arrangements will have to be made first and then only these people can be shifted. But certainly

it becomes a matter of debate as to what is enough facility. That is a matter we can decide only after visiting that area.

SHRI BAL RAJ MADHOK : I would like to ask a question. It is vitally important.

MR. SPEAKER : No. It will become a precedent. This is not a debate.

SHRI BAL RAJ MADHOK : The position has to be correctly explained.

MR. SPEAKER : Everybody wants to explain. Tomorrow on another call attention, some other Member will want to explain.

SHRI BAL RAJ MADHOK : It is a question concerning only Delhi.

MR. SPEAKER : I am not allowing it.

Papers to be laid on the Table.

12.26 hrs.

PAPERS LAID ON THE TABLE
ORDINANCES ISSUED IN RELATION TO THE
STATE OF WEST BENGAL

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND COOPERATION (SHRI
ANNASAHIB SHINDE) : I beg to lay
on the Table :

(1) A copy each of the following Ordinances under article 213(2) (a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 20th February, 1968 issued by the President in relation to the State of West Bengal :

- (i) The West Bengal Land Reforms (Amendment) Ordinance, 1967 (West Bengal Ordinance No. XII of 1967) promulgated by the Governor of West Bengal on the 21st December, 1967.

(ii) The Calcutta THIKA Tenancy Stay of Proceedings (Temporary Provisions) Second Ordinance, 1968 (West Bengal Ordinance No. 1 of 1968) promulgated by the Governor of West Bengal on the 5th January, 1968.

(iii) The West Bengal Premises Tenancy (Amendment) Second Ordinance, 1968 (West Bengal Ordinance, No. II of 1968) promulgated by the Governor of West Bengal on the 6th January, 1968.

(iv) The Calcutta THIKA Tenancy (Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. VI of 1968) promulgated by the Governor of West Bengal on the 9th January, 1968. [Placed in Library. See No. LT-525/68.]

(2) A copy of the Annual Report of the Central Warehousing Corporation for the year 1966-67 along with Annual Accounts and the Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-526/68.]

(3) A copy of the Indian Maize (Temporary Use in Starch Manufacture in Haryana) Order, 1968, published in Notification No. G.S.R. 479, in Gazette of India dated the 8th March, 1968 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-527/68.]

NOTIFICATIONS UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT, 1954

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : I beg to lay on the Table :

(1) A copy each of the following Notifications under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 :—

(i) The Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1967 published in Notification No. G.S.R. 8 in Gazette of India dated the 6th January, 1968.

(ii) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 74 in Gazette of India dated the 13th January, 1968.

(2) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-528/68.]

ESTIMATES COMMITTEE

FIFTY-SECOND REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Fifty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and First Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Aligarh Muslim University.

12.28 hrs.

RESOLUTION RE: PROCLAMATION IN RELATION TO WEST BENGAL AND WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL—CONTD.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Y. B. Chavan, I move the following Resolution :

“That this House approves the Proclamation issued by the President on the 20th February 1968, under article 356 of the Constitution in relation to the State of West Bengal”.